

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 194/MP/2017

Subject : Petition under Sections 61, 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Article 16 of TSA and the tariff-based competitive bidding guidelines for transmission service, for claiming relief under TSA dated 14.3.2016 relating to implementation of the transmission Project Elements

Date of Hearing : 8.1.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : North Karanpura Transco Limited (NKTL)

Respondents : Jharkhand Bijli Vitran Nigam Limited and Others

Parties present : Shri Sanjay Sen, Senior Advocate, NKTL
Shri Hemant Singh, Advocate, NKTL
Ms. Ankita Bafna, Advocate, NKTL
Shri Vivek Singla, NKTL
Shri Jagdeep Dhankahar, Senior Advocate, MoC and CCL
Shri Anshuman, Advocate, MoC and CCL
Capt. Karan Singh Bhati, Advocate, CMPDI
Shri Kartikaya Vajpai, Advocate, CMPDI
Shri Shailendra Singh, NTPC
Shri V.S. Dubay, NTPC

Record of Proceeding

At the outset, learned senior counsel for the Ministry of Coal (CCL) and Central Coalfields Ltd (CCL) submitted that the recommendation of MoC is expected to be finalized shortly and requested for 15 days time to submit the same.

2. Learned senior counsel for the Petitioner submitted that the project has been stuck in the absence of NOC and early resolution is required in this matter.

3. The Commission directed the Ministry of Coal to submit its recommendation before 21.1.2019.
4. The Commission directed LTTCs not to take any coercive measure till the next of date of hearing.
5. The Commission directed to list the matter on 22.1.2019.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**